

**GOVERNMENT OF INDIA  
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

**UNSTARRED QUESTION NO. †3915  
TO BE ANSWERED ON 20.03.2018**

**CASTE DISCRIMINATION OF SCs**

**†3915. SHRI ARJUN LAL MEENA:**

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) whether there has been an increase in the number of cases registered regarding caste discrimination and insults of persons belonging to Scheduled Castes (SCs) in the country, specially in Rajasthan;
- (b) if so, the details thereof, location-wise; and
- (c) the measures taken by the Government for the prevention of such discrimination?

**ANSWER**

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT  
(SHRI RAMDAS ATHAWALE)**

(a) and (b): As per the data of National Crime Records Bureau(NCRB), Ministry of Home Affairs, the number of cases of offences of atrocities against members of Scheduled Castes(SCs), registered under the scheduled castes and the Scheduled Tribes (Prevention of Atrocities) {PoA} Act, 1989 in conjunction with the IPC in the country as well as in Rajasthan for the years 2014, 2015 and 2016 is indicated as under:-

Year	Number of cases of offences of atrocities against members of SCs registered under the PoA Act in conjunction with the IPC	
	All India	Rajasthan
2014	40,300	6,734
2015	38,564	5,911
2016	40,774	5,134

The NCRB, however, does not generate data in regard to various section/sub-sections of the PoA Act which describe offences of atrocities as well as the location of their occurrence.

(c): An Act of Parliament namely the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) {PoA} Act, 1989, was enacted to prevent atrocities against members of Scheduled Castes (SCs) and Scheduled Tribes (STs). With an objective to deliver members of SCs and STs a greater justice, the PoA Act has been amended in January, 2016.

With a view to prevent atrocities, Rule 3 of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Rules, 1995, specifies precautionary and preventive measures to be taken by the State Government.

State Government/Union Territory Administrations which implement provision of the PoA Act are provided admissible Central assistance towards its effective implementation. A Committee under the Chairpersonship of Union Minister for Social Justice and Empowerment form time to time reviews implementation status of the PoA Act in States and Union Territories. Last meeting of the Committee was held on 30.01.2018.

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